

DIVISION BENCH
COURT - II

S-5

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/100(KB)2019
IA(I.B.C)/595(KB)2024,

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22ND MARCH 2024, 10:30 A.M

IN THE MATTER OF	LOMAT INTERNATIONAL NV VS WEARIT GLOBAL LIMITED
UNDER SECTION	IBC UNDER SEC 9

Appearance (via video conferencing/physically)

Mr. Pranay Agarwal, Adv.] For the Resolution Professional
Ms. Shreya Choudhury, Adv.]
Ms. Sweta Majumdar, Adv.]

ORDER

1. Learned Counsel for the Resolution Professional present.
2. **IA(I.B.C)/595(KB)2024:**
 - a. This application has been filed by the Resolution Professional seeking extension of CIRP period.
 - b. It is stated that the CIRP period is completed on 22nd March, 2024.
 - c. We have perused the application and the documents attached therewith and heard the learned Counsel for the Resolution Professional. On being satisfied, we grant extension of CIRP period by 90 days from the date of the order and accordingly, IA(I.B.C)/595(KB)2024 is allowed and disposed of.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**